

20
CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

CP.No.166 of 1999 in OA.No.2525 of 1997
New Delhi, this 25th day of August,1999.

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

Shri Harprasad
DNN 246, Washerman
COD Delhi Cantt.

... Petitioner

(By Advocate: Shri S.C. Bhasin)

versus

Union of India,through

1. Shri K.R.S.Prasad
Secretary
Ministry of Defence
South Block, New Delhi DHO
PO 110011.

2. Lt. Gen M.S. Bhullar
Quarter Master General
Army HQ DHQ PO
New Delhi.

3. Lt.Gen S.K.Bhatnagar
Master General of Ordnance
Army HQ DHQ PO
New Delhi.

4. Brig. B.S.Sasodia
Commandant
COD Delhi Cantt. ... Respondents

(By Advocate: Shri K.R.Sachdeva)

O R D E R (ORAL)

By Reddy,J.

The Tribunal in its order dated 23.9.1998 while quashing the impugned order directed the respondents to ascertain the dues if any remains to be paid to the petitioner in accordance with the rules and pass appropriate speaking order in that behalf within a period of three months from the date of receipt of the copy of the said order. It was

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also directed that the amount due shall also be paid within the said period.

2. An affidavit has been filed on behalf of the respondents stating that all the amount due to the petitioner have been paid. The affidavit also states that an amount of Rs.31,080/- was paid to the petitioner vide Cheque No.846090 dated 13.8.1999 and amount due towards CGEIS, leave encashment and Pay & Allowances Rs.19,307/- was also paid by Cheque No.845 dated 20.7.1999. It has also been mentioned that the pension and gratuity papers were handed over to the petitioner. The stamped receipts are also filed along with the affidavit showing that the amount were in reference to the CGEIS, Leave Encashment and Pay & Allowances.

3. The learned counsel for the petitioner submits that the petitioner is still entitled for some amount towards pension. But he has not come forward with any ascertained amount to be paid. The Tribunal while disposing of the OA had only directed the respondents to pay ^{an}certained amount. Accordingly the affidavit is filed stating that all the amounts due to the petitioner have been paid. ~~Nothing is shown to us that~~ We do not find any amount ~~is~~ still to be paid to the petitioner by the respondents.

4. We are of the view that the respondents have complied with the directions given by the Tribunal and we do not find any violation of the ~~any~~ directions given by the Tribunal. The C.P. is,

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32

therefore, closed. Notices discharged. No order
as to costs.

Shanta Shastray

(Mrs. Shanta Shastray)
Member(A)

V. Rajagopala Reddy

(V. Rajagopala Reddy)
Vice Chairman(J)

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